

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...  
**CONTEMPT PETITION NO.060/00130/2018 IN  
ORIGINAL APPLICATION NO.060/00508/2018**

**Chandigarh, this the 17<sup>th</sup> day of October, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

...  
Surinder Singh Gill age about 61 years s/o Sh. Gian Singh Gill, Retd. Tax Assistant, R/o H. No. G-2, Custom Colony, Lawrence Road Amritsar – 143001.

**....Petitioner**

**(Present: None)**

**Versus**

S. Ramesh, Chairman, Central Board of Excise & Customs, Ministry of Finance, Department of Revenue, North Block, New Delhi – 110001.

**Respondent**

**(Present: Mr. Sanjay Goyal, Advocate)**

**ORDER (Oral)**

**SANJEEV KAUSHIK, MEMBER (J)**

1. Learned counsel for the respondents, by way of MA No. 060/01451/2018, has filed compliance affidavit. MA is allowed and the compliance affidavit along with Annexures C-1 to C-3 is taken on record.
2. On the basis of compliance affidavit, learned counsel submitted that the respondents, in pursuance of the directions of this Court, have passed a reasoned and speaking order dated 20.07.2018 (Annexure C-1), on the claim of the petitioner, therefore, the CP may be closed.
3. In view of the above, CP is closed. Notices stand discharged. M.A.NO. 060/01216/2018 also stands disposed of accordingly.

**(AJANTA DAYALAN)  
MEMBER (A)**

**(SANJEEV KAUSHIK)  
MEMBER (J)**

**Dated: 17.10.2018**

‘mw’